

(b) and (c). The Rewarded Conversion of LOI into Industrial Licence are effected after Administrative Ministries have made their recommendations. The information regarding delays in conversion of LOI into Industrial Licence for want of clearance from State Pollution Control Boards is not being centrally maintained in Department of Industrial Development.

[English]

Growth Centre in Durg, Madhya Pradesh

5614. SHRI CHANDULAL CHANDRAKAR: Will the PRIME MINISTER be pleased to state:

(a) whether there is a proposal for setting up of a Growth Centre at Durg, Madhya Pradesh;

(b) if so, the latest position thereof;

(c) the details of facilities provided to Durg during the last three years; and

(d) the amount of money sanctioned for the development of this Centre during the last three years and also the amount spent, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) to (d). Under the new growth centre scheme announced in June 1988, out of the six growth centres allotted to Madhya Pradesh, it has been decided to set-up a growth centre in Durg District. The growth centre would be endowed with adequate infrastructural facilities particularly Power, Water, Telecommunication and banking. An amount of Rs. 1 crore was released to the Government of Madhya Pradesh during the financial year 1990-91 as Central Assistance for the Durg growth centre.

Operation of Cable T.V. Network

5615. SHRI RAMESH CHENNITHALA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of licences issued for the operation of Cable T.V. network throughout the country during the last two years;

(b) whether there are any foreign companies operating in this field; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (c). The information is being collected and will be laid on the Table of the House.

New Sugar Factories in Maharashtra

5616. SHRI UTTAMRAO DEORAO PATIL: Will the Minister of FOOD be pleased to state:

(a) the number of applications received through Government of Maharashtra and also received independently direct to establish new sugar factories in the co-operative sector in Maharashtra;

(b) names of the proposed sugar factories which applied for industrial licence; and

(c) the policy of the Government regarding issue of licences to these applicants?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) and (b). The number and names of the proposals received during the current sugar season (i.e. from 1st October, 1990 onwards) uptill 31.7.1991 for setting up of new Cooperative Sugar Factories in Maharashtra are given in the Statement enclosed.